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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.731/99

dt.14-3-2000

Between

M. Ramulu : Applicant

and

1. Govt. of India, rep by  
its Secretary  
Dept. of Personnel & Training  
New Delhi

2. Union Public Service Commission  
Rep. by its Under Secretary  
New Delhi

3. Railway Board, rep. by its  
Director (Training)  
New Delhi

: Respondents

Counsel for the applicant

: M. Surender Rao  
Advocate

counsel for the respondents

: V. Vinod Kumar  
CGSC

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl.)



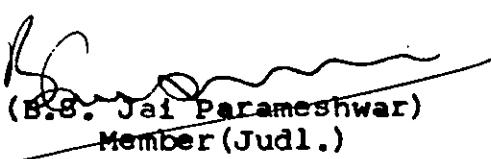


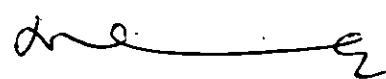
## Order

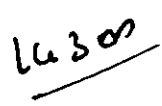
Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Heard Mr. Vasudeva Rao for Mr. M. Surender Rao for the applicant and Ms. Mala for Mr. V. Vinod Kumar for the respondents.

1. This OA is filed praying for the following relief: to declare that the cancellation of the candidature of the applicant for Civil Services Examination 1998 by proceedings of the UPSC dated 28-4-1999 as illegal and arbitrary and violation of Articles 14 and 16 of the Constitution of India, for further declaration that the applicant is entitled to participate in the on going interviews (from 26-4-99 to 22-5-99) for Civil Services, 1998 and he is entitled to be appointed on the basis of his performance to one of the services.
2. When the OA was taken up <sup>for hearing</sup> the learned counsel for the applicant submitted that he is instructed to withdraw this OA.
3. Hence, the OA is disposed of as withdrawn. No costs.

  
(B.S. Jai Parameshwar)  
Member (Judl.)

  
(R. Rangarajan)  
Member (Admn.)

  
Dated : 14 March, 2000  
dictated in Open Court

sk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,  
HYDERABAD.

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

COPY TO

1. HONORABLE MR. JUSTICE D.H. NASIR  
VICE-CHAIRMAN

2. HONORABLE MEMBER, THE HONORABLE MR. R. RANGARAJAN  
MEMBER (ADMIN)

3. HONORABLE MR. B.S. JAI PARAMESHWAR  
MEMBER (JUDL)

4. HONORABLE MR. D.R. (ADMIN)

5. SPARE

6. ADVOCATE

7. STANDING COUNSEL

DATE OF ORDER 24/3/00

MA/RA/CP.NO

IN

C.A. NO. 731/94

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COST

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
दूरध्वा दस्तावेज / DESPATCH

24 MAR 2000

हैदराबाद न्यायालय  
HYDERABAD BENCH